

CENTRAL ADMINISTRATIVE TRIBUNAL

GULE STAN BLDG. NO. 6, PRESCOT RD., 4th FLOOR.,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO. 9/96

DATED THE 4TH MARCH, 1996.

CORAM: Hon'ble Shri B.S. Hegde, Member (J).

Hon'ble Shri M.R. Kolhatkar, Member (A).

GANGADHAR AMRUTRAO PAKHALE
(Adv. by Shri B.Dattamurthy for
Shri S.P. Kulkarni)

... Applicant

v/s.
UNION OF INDIA
(Adv. by Shri S.S. Karkera for
Shri P.M. Pradhan)

... Respondent.

I O R D E R X (ORAL)

[Per Shri B.S. Hegde, Member (J)]

The main prayer made in the OA is that the
Revision Petition made to the Competent Authority
under Rule 29 of C.C.S. C.C. & A Rules, 1965
has not been disposed of till now.

A case has been made out to the Member (Posts)
on 14/2/95 on which till date no order has been
passed.

In the facts and circumstances of the case,
we hereby direct the respondents to pass a speaking
order within a period of one month from the date
of receipt of this order. OA is disposed of.
Copy of the order be given to parties.

M.R.Kolhatkar

(M. R. KOLHATKAR)
MEMBER (A)


(B.S. HEGDE)
MEMBER (J)

abp.